GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE (DEPARTMENT OF JUSTICE)

LOK SABHA UNSTARRED QUESTION No. 2603 TO BE ANSWERED ON WEDNESDAY, THE 10th MARCH, 2021

Enhancing Online Connectivity for Judicial Process

2603. SHRIMATI RAKSHA NIKHIL KHADSE:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether during the COVID-19 pandemic, the importance of connectivity became greater in the overall working of the judicial process and India became a global leader in conducting cases through virtual courts;
- (b) if so, the details thereof;
- (c) whether Government proposes to fast track and extend the facilities to enhance online connectivity for all small and district courts across the country and if so, the details thereof;
- (d) the total number of courts that are computerised and the connectivity carried out till date; and
- (e) the steps taken by the Government to provide and connect all small and district courts with online connectivity in a timebound manner?

ANSWER

MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI RAVI SHANKAR PRASAD)

(a) & (b): During Covid period, following the lockdown, the courts took up hearing of cases through Video Conferencing (VC). The Hon'ble Supreme

Court emerged as a global leader having heard 52353 cases. The High Courts heard 24,55,139 cases, and subordinate courts heard 51,83,021 cases over Video Conferencing till 31.01.2021.

(c) to (e): Under eCourts Mission Mode Project Phase-II computerization of 18,735 District & Subordinate Courts has been completed. As part of eCourts Phase II, under the Wide Area Network (WAN) project, connectivity has been provided to 2939 Court Complexes out of 2992 court complexes located all over India through various mode such as Optical Fiber Cable (OFC), Radio Frequency (RF), Very Small Aperture Terminal (VSAT) etc. One video conference equipment each has been provided to all Court Complexes including Taluk Level Court Complexes in rural areas under the Phase II of the e-Courts Project to enable virtual hearings. To further augment the Video Conferencing (VC) infrastructure, the eCommittee of the Supreme Court has approved VC equipment to be provided to 14,443 court rooms in these court complexes for which funds to the tune of Rs.28.88 crore has been released.
